

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:7747
ANSWERED ON:16.05.2000
IMPORT OF FERTILIZERS BY PRIVATE PARTIES/FIRMS
RAMESH CHANDAPPA JIGAJINAGI

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government have allowed a number of private parties/firms to import fertilizers, drugs and chemicals of which sale/distribution is controlled by the Government themselves;
- (b) if so, the details of permission to import the said items accorded during each of the last three years;
- (c) whether the persons belonging to SC/ST categories have been permitted to import the said items; and
- (d) if so, the number of persons including their percentage as compared to the total permission granted during the said period?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(Shri RAMESH BAIS)

(a) : Urea is the only item which is under statutory price, movement and distribution control. The import of urea is made under Government account. Except urea, the Government does not control the sale and distribution of any drugs/pharmaceuticals, chemicals and other major fertilizers namely DAP and MOP. The Government has not allowed any private parties/firms to import urea.

(b) to (d) : Do not arise.